

**HIGH COURT OF JAMMU AND KASHMIR AND LADAKH
AT JAMMU**

(Office of the Registrar Judicial)

File No.:- Mac App NO.164/2019

Along with connected matter

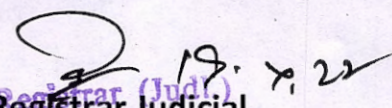
Oriental Insurance Co. Ltd.	Titled V/s	Murtoo Devi and others .
..... Petitioner(s)/Appellant(s)	 Respondent(s)

Notice to the respondent (s): -

6. Mansa Ram S/o Mashkar Singh
R/o Village Moli, Tehsil Mahore, District Reasi.
(Driver of the offending vehicle No.JK02X-3705).

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 01.11.2022 10.00 A.M. or the next working day if 01.11.2022 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 19th day of October,2022
at Jammu.


Registrar Judicial
High Court of J&K & Ladakh
Jammu

No.:- 7863

Dated:- 19-10-2022

Copy of the above forwarded to:

1. The Editor State times, Amphalla, Jammu for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 500/- vide No 6277800 dated 21-09-2022 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.

✓ Z.CPC, e-court, High Court of J&K & Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K & Ladakh.


Registrar (Judl.)
High Court of J&K
JAMMU
Jammu